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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 82/2021 & CM APPL. 263/2021 (*stay*)

ALL INDIA BHRASHTACHAR VIRODHI MORCHA (REGD.) &
ANR. Petitioners

Through: Mr. Rakesh Kumar, Advocate

versus

DELHI DEVELOPMENT AUTHORITY & ORS.

..... Respondents

Through: Ms. Garima Prasad, Senior Advocate
with Ms. Prabhsahay Kaur, Standing Counsel,
Delhi Development Authority and Mr. Parth
Yadav, Advocate for Respondent No.1.

Mr. Rajiv Nayar, Senior Advocate with Mr. Kartik
Nayar, Ms. Meghna Mishra, Mr. Varun Kumar,
Mr. Ankit Rajgarhia, Mr. Dheeraj P. Deo and
Mr. Tarun Sharma, Advocates for Respondent
No.2.

Mr. Sanjeev Sabharwal, Standing Counsel, East
Delhi Municipal Corporation for Respondent
No.3.

Ms. Sangeeta Bharti, Standing Counsel, Delhi Jal
Board for Respondent No.7.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MS. JUSTICE JYOTI SINGH

ORDER

08.09.2021

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Issue notice.

Ms. Prabhsahay Kaur, learned Standing Counsel accepts notice on
behalf of Respondent No. 1.

Ms. Meghna Mishra, learned counsel accepts notice on behalf of Respondent No. 2.

Mr. Sanjeev Sabharwal, learned Standing Counsel accepts notice on behalf of Respondent No. 3.

Ms. Sangeeta Bharti, learned Standing Counsel accepts notice on behalf of Respondent No. 7.

Learned counsels seek time to file their respective counter affidavits.

Time as prayed for is granted.

Let counter affidavits be filed by Respondents No. 1, 2, 3 and 7 before the next date of hearing.

Issue notice to Respondents No. 5 and 6 through ordinary process, returnable on 29.10.2021.

CHIEF JUSTICE

JYOTI SINGH, J

SEPTEMBER 08, 2021

kks